(2) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1961:—

(i) Report (1963) of the Tariff Commission on the continuance of protection to the Safety Match Industry.

(ii) Government Resolution No. 16(1)-Tar/64, dated the 14th September, 1965.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[*Placed in Library. See* No. LT-6081/65].

12.08 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to annaunce that Government Business in this House for the week, commencing 8th November, 1965, will consist of:—

(1) Consideration and passing of:—

The Railways (Employment of Members of the Armed Forces) Bill, 1965.

The Industrial Disputes (Amendment) Bill, 1965, as passed by Rajya Sabha.

The Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965.

(2) Discussing and voting on the supplementary demands for Grants (General) for 1965-66.

(3) Consideration and passing of:—

The Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.

The Delhi Secondary Education Bill, 1965.

(4) Further discussion on the Report of the Backward Classes Commission at 3 p.m. on Monday, the 8th November, 1965.

(5) Discussion on the payment and water-supplies under the Indus Waters Treaty, 1960 on a motion to be moved by the Minister of Irrigation & Power on Wednesday, the 10th November, 1965 after disposal of questions.

Shri S. M. Banerjee (Kanpur): You are aware, Sir, that many calling attention notices and adjournment motions on scarcity and famine conditions in many parts of the country were given. A motion has also been tabled in the matter. So, I request you to direct the Minister of Parliamentary Affairs to allot some time to discuss this issue.

Secondly, I read with great surprised in today's newspapers that an agreement has been reached regarding the supply of American wheat through PL 480. I know, Sir, that the people all over the country are very agitated about this PL 480. I cannot imagine that at this hour, when America is supplying Sabre jets and Patton tanks to Pakistan....

Mr. Speaker: At this moment when the business for the next week is announced, if there are motions pending or certain reports....

Shri S. M. Banerjee: No motion is pending. I am only demanding a discussion.

Mr. Speaker: He should give a regular notice if he wants discussion.

Shri S M. Banerjee: Under the motion which I have given for discussion of foodgrain prices, this thing does come.

Mr. Speaker: Then he should ask whether that motion would be taken up next week or not.

Shri S. M. Banerjee: I do not know why there are certain hon. Members like Shri Masani who are allergic to it.

Mr. Speaker: Shri Masani has nothing to do with it.

Shri S. M. Banerjee: Sir, kindly hear me.

Mr. Speaker: It is not relevant.

Shri S. M. Banerjee: I have not finished.

Mr. Speaker: I have interfered and, therefore, if anybody can be allergic it is the Chair and not any other hon. Member. No question comes of Shri Masani here. (*Interruptions*).

Shri S. M. Banerjee: Is America his fatherland that every time he says like that?

Mr. Speaker: Does he want to put any question?

Shri S. M. Banerjee: Sir, it is my earnest desire that we should discuss this matter of PL 480. We do not want wheat. They are supplying Sabre jets and patton tanks to Pakistan. We do not want the rotten wheat. We want to discuss this matter.

श्री हुकम चन्द कछवाय (देवास) : आपको याद होगा कि पिछले बजट सैशन के अन्दर और इससे पहले वाले सैशन में माननीय श्रम मंत्री जी ने . . .

Mr. Speaker: About PL 480. I am told by my office that there is a regular resolution moved by Shri H. N. Mukerjee which has got the top priority in the ballot and it is going to be discussed next time.

श्री हुकम चन्द कछवाय : मननीय श्रम मंत्री जी ने एक बार यह आश्वासन दिया था कि वह बीड़ी मजदूरों के लिए बोनसवेज बोर्ड प्राविडेन्ट फंड व चिकित्सा के सम्बन्ध में एक विधेयक लाने वाले हैं। मैं जानना चाहता हूं कि कब तक वह उस विधेयक को लायेंगे ? यह बहुत जरूरी है। इससे मजदूरों को बहुत कुछ सहूलियतें मिल सकेंगी।

Shri Hem Barua (Gauhati): Sir, the hon. Minister for Parliamentary Affairs looks more charming after his visit to the Soviet Russia. In this connection, may we know......

Mr. Speaker: It is only the eye that beholds that that can tell....

Shri Hem Barua: May I know if the hon. Minister is going to make a statement, on his visit to the Soviet Russia, during the next week.

Shri Harish Chandra Mathur (Jalore): Mr. Speaker, Sir, it has been your decision, endorsed by this House, that every week we will have a No-day-yet-named-motion discussion. Therefore, when the hon. Minister of Parliamentary Affairs announces business for a week he must in pursuance of that decision include at least one of the No-day-yet-named-motions. You are aware that on the 4th there was a sub-committee meeting which had selected about half-a-dozen No-day-yet-named-motions, and I think it is for the hon. Minister to find room for one of them during this week. He has not done so.

श्री अ० प्र० शर्मा (बक्सर) : आपने खुद आश्वासन दिया था इस सदन में पिछले साल बजट सैशन में कि रांची में हैवी इंजीनियरिंग में जो बहुत बड़ी आग लगी थी और काफी नुक्सान हुआ था हैवी इंजीनियरिंग को, उस पर बहस की जायगी। उस के बाद जस्टिस मुखर्जी की रिपोर्ट भी आ गई है। एक साल के करीब होने को आया है। लेकिन अभी तक बहस का कोई इंतजाम नहीं किया गया है। मैं चाहता हूं कि इस विषय पर भी बहस करवाई जानी चाहिये।

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, may I, Sir, invite your attention to Bulletin Part II dated 22nd October, 1965 set-

ting out the business for this session. It includes legislative business, financial business and other business. But, Sir, nowhere do I find listed for discussion the Fourth Plan which will commence on 1st April, 1966. In the next session it will be impossible to have a discussion on the Fourth Plan. Therefore, it is imperative that the House discusses the Fourth Plan in this session. Secondly, in the last session, if my memory does not betray me, you were pleased to assure the House that you would inquire into the matter as to why it took as many as six days for a communication from the Delhi District Jail—District Jail or Central Jail I do not exactly know—to the Lok Sabha Secretariat, both in Delhi. I do not know what has happened to that inquiry. If the inquiry has been made, the House may be told about the outcome of that inquiry.

Thirdly, the experience gained of the new timings that were introduced by you, with the consent of the House, of the Lok Sabha sitting were found to be very satisfactory and salutary. I do not know whether the House would be agreeable to continue the same timing. (*Interruptions*). Well, well, if you do not want it, well and good.

Then I would like to know whether the Government have decided to put through in this session all the Bills listed for this session.

Lastly, I am reluctant to raise one point but I think in the larger interests of the House I should raise it for your consideration. I am given to understand that a notice has been issued to the Secretary of the Lok Sabha by the Supreme Court in respect of a special leave to appeal petition by an hon. Member of this House in that court. I am sure my hon. colleagues on both sides of the House would like to know what the position is at the moment and whether you have taken a decision on whether a return will be filed in that court or not.

Dr. L. M. Singhvi (Jodhpur): The House would like to know whether it is the intention of the Government to initiate a discussion on the situation arising from persistent violations of the ceasefire by Pakistan and the situation arising from various steps sought to be taken by the United Nations for implementing the Security Council Resolution. The Prime Minister is making a statement this afternoon. We would like to know whether it is the intention of the Government specifically to provide for such discussion during this session.

Secondly, I think most of my hon colleagues here feel that the time allotted for the discussion on the water supply payment under the Indus Water Treaty Agreement is extremely meagre. The time allotted is only four hours. I would plead with you that the time allotted should be increased.

श्री प्रकाशवीर शास्त्री (बिजनौर) : आपको ध्यान होगा कि संसद के पिछले अधिवेशन की विज्ञप्ति जो लोक सभा सचिवालय से प्रकाशित हुई थी उस में बताया गया था कि किन-किन विशेष बातों पर इस संसद के अधिवेशन में विचार किया जाएगा । उस में एक आइटम विदेश नीति की भी थी । लेकिन क्योंकि इस बीच में पाकिस्तान से हमारा संघर्ष चल पड़ा इस लिए वह चर्चा उस समय स्थगित हो गई । उस समय हम सब भी इस मूड में थे कि इस बात पर चर्चा न की जाए तो ज्यादा अच्छा हो । लेकिन अब कुछ ऐसा प्रतीत हो रहा है कि युद्ध के मोर्चे पर जैसी हम ने सफलता प्राप्त की है, राजनीतिक मोर्चे पर उतने ही अधिक हम असफल हो रहे है । इस लिए मेरा आपसे यह . . .

अध्यक्ष महोदय : सर्वाभिव का तो वक्त नहीं है । आप आइटम के बारे में कह सकते हैं कि इस आइटम को लिया जाय ।

श्री प्रकाशवीर शास्त्री : यही कहने में जा रहा हूं। मैं स्पीच नहीं दे रहा हूं। मैं बता रहा हूं कि किस लिए मैं इस बात को चाहता हूं।

अध्यक्ष महोदय : और स्पीच क्या होती है।

श्री प्रकाशवीर शास्त्री : मेरा कहना यह है कि जब गवर्नमेंट के एक प्रमुख मिनिस्टर श्री एम० सी० चागला और कांग्रेस पक्ष के प्रमुख व्यक्तियों ने संसद् के पिछले अधिवेशन की समाप्ति पर विदेश नीति में परिवर्तन की बात कही थी हम यह चाहते हैं कि विदेश मंत्रालय में परिवर्तन हो। मैं यह कहना चाहता हूं कि हम चाहते हैं कि इस अधिवेशन में विदेश नीति पर अवश्य बहस की जाए।

श्री यशपाल सिंह (कैराना) : ऐसा मालूम होता है कि हमारे पार्लियामेंटरी एफ़ेयर्ज के मिनिस्टर साहब सुनहरे मुल्कों में जाकर अपने देश के लोगों के नाम भी भूल गए हैं। आपने यह एलान नहीं किया है कि बैकवर्ड क्लासिज का जो मोशन है और जिसका ताल्लुक 28 करोड़ लोगों के साथ है, उसको कम से कम चौदह घंटे का समय दिया जाएगा।

अध्यक्ष महोदय : समय का सवाल अलहदा सवाल है।

श्री यशपाल सिंह : दूसरी बात यह है कि जो मूवर हैं कम से कम उसका नाम तो जरूर आना चाहिये। यह पार्लियामेंटरी पद्धति के खिलाफ है कि मूवर को ही भूल जायें और सुनहरे मुल्कों के लोगों के नाम याद रखें।

श्री मधु लिमये (मुंगेर) : इस सदन के भूतपूर्व सदस्य श्री किराय मुशार जो बिहार से 1953 में जीत गए थे उनका इंतकाल 18 अगस्त, 1965 को हुआ। लेकिन अभी तक इनकी सूचना सदन को नहीं दी गई है।

अध्यक्ष महोदय : आप को मालूम हुआ था तो आप लिख देते।

श्री मधु लिमये : मैं जानना चाहता हूं कि ऐसा क्यों हुआ ?

अध्यक्ष महोदय : हमको मालूम नहीं हुआ और आपको मालूम हुआ था तो आपका फ़र्ज था कि आप हमें इत्तिला दे देते।

श्री मधु लिमये : अभी इत्तिला दे रहा हूं।

श्री रामसेवक यादव (बाराबंकी) : असल में इसकी इत्तला सरकार को देनी चाहिये। इत्तला देने की जिम्मेदारी वहां के प्रशासन की है। माननीय सदस्य तो दे ही रहे हैं।

अध्यक्ष महोदय : अब आप बैठ जाइये।

श्री मधु लिमये : दूसरी बात यह है कि 10 तारीख की जो प्रश्न पत्रिका है जबानी उत्तर के लिये उस में पहला जो प्रश्न है वह एक ऐसे व्यक्ति के ब्यान के बारे में है जिसका . . . . .

अध्यक्ष महोदय : उस का जवाब मंत्री महोदय नहीं दे सकते।

श्री मधु लिमये : आप मेरी बात तो सुन लीजिये। चूंकि यह कार्रवाई से सम्बन्धित है इस लिए कह रहा हूं। वह ऐसे व्यक्ति का बयान है जिसका न सरकार से कोई सम्बन्ध है और न इस सदन से है। तो ऐसे व्यक्तियों के बयानों के बारे में यहां प्रश्न आ जाना . . . .

अध्यक्ष महोदय : इस के बारे में मिनिस्टर फार पार्लियामेंटरी अफेयर्स कैसे जवाब देंगे।

श्री मधु लिमये : आप जवाब दीजिए। यह कार्रवाई के बारे में है। नहीं तो इस सवाल को कब उठाया जा सकता है यह आप बतला दीजिये।

अध्यक्ष महोदय : माननीय सदस्य को क्या कोई और बात कहनी है ।...मि० स्वामी जी ।

श्री रामेश्वरानन्द (करनाल) : मैं ने पंजाबी सूबे के सम्बन्ध में गृह मंत्री साहब ने जो कमेटी बनाई है उस के सम्बन्ध में एक स्थगन प्रस्ताव दिया था और अल्प सूचना प्रश्न भी दिया था । मैं कहना चाहता हूं कि इस से देश में एक बड़ी गड़बड़ फैल गई है । चूंकि इस चर्चा से बड़ा लाभ होगा इस लिये इस पर जरूर विचार किया जाना चाहिये । चूंकि अभी तक यह साप्ताहिक लिस्ट पर नहीं आया है इस लिये मुझे यह पता नहीं लगा कि इस पर विचार होगा या नहीं ।

अध्यक्ष महोदय : मैं यह भी कहना चाहता हूं कि आप मुझे मि० स्वामी जी न कहा कीजिए ।

अध्यक्ष महोदय : यह बात ठीक है कि आप ने मेरा ध्यान इस तरफ खींचा । आप मिस्टर की तरफ ध्यान न दीजिये, सिर्फ स्वामी जी की तरफ ध्यान दीजिए ।

Shri Ranga (Chittoor): I would like to suggest that some time should be given during the next week or soon after for a discussion of the drought conditions and the effects thereof on the peasants, workers and other people in large parts of the country. All over India it has taken place, more specially in the south- Madras, Mysore, Maharashtra, parts of Madhya Pradesh and also Andhra. The north-east monsoon has failed and there is a great scarcity of food-grains also. Declaration of a moratorium, supply of credit, suspension of collection of land revenue— all these things are needed. Therefore, we would like the Government to consider the advisability of allotting some time for the discussion of this very important matter and also for the Government to place before the House what steps they are trying to persuade the States to take and themselves to take.

Shrimati Lakshmikanthamma (Khammam): We are passing through very difficult times and I only request that we should avoid any of the items on the Agenda which might irritate our international relationship with major countries. This House should not be made the forum. The hon. Prime Minister can discuss with the leaders of opposition parties.

Shri D. C. Sharma (Gurdaspur): In the first place, the situation arising from the Pakistani aggression in the border States of India, such as, Punjab, Rajasthan and others, should be fully discussed on the floor of the House because the people do want a categorical answer to some of the questions that they put to us when we go amongst them.

Secondly, the foreign policy of all the countries is undergoing reappraisal at this time and every day we read about the revision of the foreign policy this country or of that country. I feel that the foreign policy of our country should also be made the subject of discussion on the floor of this House so that we know where we stand in regard to those countries who are our friends, those who pretend to be our friends and those who are avowedly our enemies.

My third point is that we must find some time, whatever it be and whenever it be, during the session for the discussion of the Backward Classes Commission Report.

An hon. Member: That is provided for.

Shri D. C. Sharma: More time should be given for that. This is a thing to which our attention is drawn when we go to our constituencies.

Shrimati Yashoda Reddy (Kurnool): I am very glad that Professor Ranga drew the attention of Government to drought conditions. I also want to request the Government to give some time to discuss the severe drought conditions existing in

[Shrimati Yashoda Reddy]

almost all parts of our country. We will be very much obliged if some time is given.

Shri Nath Pai (Rajapur): I should like to endorse the remarks made by Shri Prakash Vir Shastri. In the past, there was no session when this House was not called upon to discuss international affairs. Almost during every session there was the foreign affairs debate. We do not want to go to the other extreme of neglecting foreign affairs. There are some vital changes in the foreign policy of this country. We had put a self-imposed restraint on ourselves. I think, now we should have an opportunity of discussing what those changes are. I think some of them are desirable and some of them are not so desirable. The House should be given an opportunity of expressing itself on this. I should like to know whether the Prime Minister or the Minister in-charge of the Parliamentary Affairs is really intending to give an opportunity to us on this subject.

Mr. Speaker: Before calling upon the Minister to reply to all the queries that have been made, I would like to submit to the hon. Members that this is an occasion only to make a suggestion in a brief manner that such and such an item of discussion might be taken up. It should not be utilised as an opportunity to make speeches and give reasons to justify that demand. This is no occasion for that. Secondly, once a particular item has been suggested by one Member, it need not be supported by others. If it has been suggested by one Member, the Minister would reply to it.

Then, Shri Madhu Limaye put it to me that in the Question List of the 10th November, 1965, the first Question listed there is such that it ought to have been disallowed. This is not for the Minister of Parliamentary Affairs to answer. When that Question is taken up, he can take exception to that and raise a point of order as to how that has been admitted or why it has been admitted. That query pertains to the Question List. It is not for the Minister of Parliamentary Affairs to give an answer to that as to why such a Question has been admitted.

So far as the timings of the Parliament are concerned, when the Parliament was to be summoned, I had considered whether to put it as 10 A.M. to 4 P.M. or 11 A.M. to 5 P.M. I had considered that. I had anticipated that there would be no unanimity about the timings which were adopted last time. Therefore, according to the rules, I put down the timings from 11 A.M. to 5 P.M. in the summons. Even now I have found that all Members are not agreed on this. So, the timings from 11 A.M. to 5 P.M. would continue.

Shri Hari Vishnu Kamath: What about the Supreme Court case?

Mr. Speaker: I am looking into it. I cannot answer it so soon.

श्री सत्य नारायण सिंह : अध्यक्ष महोदय, मैं पहले श्री प्रकाशवीर शास्त्री के सवाल को ही लेता हूं क्योंकि जो कुछ उन्होंने कहा उस को कई और मेम्बरों न भी कहा कि फारेन अफेअर्स पर डिबेट होना चाहिये । श्री नाथ पाई साहब ने कुछ इस तरह से कहा मानों हम उस से हटते जाते हैं । सिर्फ पिछले सेशन में ही ऐसा मौका आया था कि इस पर डिबेट नहीं हुआ क्योंकि वह एक खास परिस्थिति में हुआ था और इसे सब लोग समझते हैं । यह सेशन तो अभी शुरू हुआ है फिर भी माननीय सदस्य इतने जोर जोर से कह रहे है । अगर आखीर तक सब बातें न आ जावें तब आपको ग्रीवान्स होने का सवाल था । बहुत सी बातें कही गई हैं । हम लोग कोशिश करेंगे जहां तक सम्भव हो उन को इस सेशन में लिया जाये ।

श्री माथुर ने एक सवाल उठाया, जिसका सम्बन्ध श्री यशपाल सिंह से भी था। उन्होंने कहा कि उनका नाम नहीं लिया गया। वह तो एक नो डेट यट नेम्ड मोशन है जो कि पहले रक्खा गया था। वह पार्ट-हुई था। अगर माननीय सदस्य कहें तो जब वह आये मैं उन का नाम लिया करूं वह नो डेट येट नेम्ड मोशन था। इसी तरह से इंडस रिवर के बारे में है।

Shri Harish Chandra Mathur: Is it a Government motion or a No-Date-Yet-Named motion?

Shri Surendranath Dwivedy (Kendrapara): The Minister was not present here yesterday. We demanded that it should be a Government motion. It is not a No-Date-Yet-Named motion.

Mr. Speaker: It is a Government motion that is coming up. He was referring to a different thing altogether.

श्री सत्य नारायण सिंह: नो डेट यंट नेम्ड मोशन का भी था।

अध्यक्ष महोदय: उस पर चार घंट रक्खे गये हैं, मैं उस में कुछ और टाइम दे दूंगा।

श्री सत्य नारायण सिंह: मैं बैकवर्ड क्लासेज कमीशन के बारे में कह रहा हूं, आप दोनों को कनफ्यूज कर रहे हैं। मैं क्या करूं।

इंडस वाटर के बारे में जो मोशन है वह गवर्नमेंट का मोशन है। उसके लिए चार घंटे के समय दिया गया है।

Shri A. N. Vidyalankar (Hoshiarpur): More time should be allotted.

अध्यक्ष महोदय: मैं पांच घंटे कर दूंगा। इतने की ही मांग की गई थी।

श्री सत्य नारायण सिंह: मैं कहता हूं कि पांच घंटे के बजाय सात घंटे कर दिया जाए, अगर हाउस को कबूल हो।

चौथी प्लान के बारे में प्लानिंग मिनिस्टर साहब स्टेटमेंट करने वाले हैं। अगर उससे सेटिसफैक्शन न होगा तो और बातों को बाद में जहां तक हो सकेगा लिया जाएगा। हम सब बातों को जहां तक सम्भव होगा लेंगे। अभी तो सेशन शुरू हुआ है।

सीज फायर के वायलेशन के बारे में प्राइम मिनिस्टर साहब का बयान चार बजे होने वाला है। उससे सैटिसफैक्शन न होगा तो बाद में देख लेंगे।

श्री हरि विष्णु कामत: चौथी योजना ?

श्री सत्य नारायण सिंह: चौथी योजना के बारे में मैंने कहा। कामत साहब सुनते ही नहीं। मैंने कहा कि उस के बारे में बयान हो रहा है।

बीड़ी वर्कर्स कर बारे में बिल तैयार हो रहा है और शायद इसी सेशन में पेश होगा। यह श्री कछवाय के लिए है।

फूड सिचुएशन और ड्राउट के बारे में भी हाउस को मौका दिया जाएगा। डिस्ट्रिक्ट जेल्स के बारे में खबर आयी या नहीं उसकी हमें जानकारी नहीं है।

श्री प्र० प्र० शर्मा: रांची के बारे में ?

श्री सत्य नारायण सिंह: देख लेंगे। अगर सम्भव हो सका तो उसे भी लेंगे।

श्री रामेश्वरानन्द: मैंने जो कहा उसके बारे में कुछ नहीं बताया।

अध्यक्ष महोदय: उसकी जरूरत नहीं है।